

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
"CHANDIGARH BENCH, CHANDIGARH"**

**CP (IB) No.231/Chd/Pb./2018**

**Under Section 9 of the Insolvency &  
Bankruptcy Code, 2016 read with  
Rule 6 of the Insolvency and  
Bankruptcy (Application to  
Adjudicating Authority) Rules,  
2016.**

**In the matter of:**

V.R. Technologies. ....Petitioner-Operational Creditor.

Versus

Sudhir Forgings Private Limited. ....Respondent-Corporate Debtor.

**Order dated on: 03.10.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the petitioner: Mr.Vishav Bharti Gupta, Advocate

For the respondent: Mr.Karanveer Jindal, Advocate

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

Affidavit of service has been filed. Mr.Karanveer Jindal, Advocate has filed power of attorney along with the copy of the resolution of the Board of Directors of the respondent company. Learned counsel for the respondent, however, has handed over the copy of order dated 31.05.2018 passed by the Addl. District Judge, Ludhiana in Civil Appeal No.166 of 2018 against the order dated 17.01.2018, which is the basis of the present petition and the appellate Court has stayed the operation of the judgment and decree dated 17.01.2018. The latest order dated 28.09.2018 passed by the appellate Court shows that the stay is still continuing. Along

with the copy of this order, copy of appeal pending before the appellate Court has also been handed over. These documents be taken on record.

In view of the above, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with permission to file fresh petition on the same cause of action. Dismissed as withdrawn with liberty aforesaid.

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

October 03, 2018.  
Ashwani

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)